## 47 Written Answers

Institute of Medical Sciences (AIIMS);

(b) if so, whether there is a need to revamp the functioning of AIIMS and to bring a more professional touch;

(c) if so, the steps taken and proposed to be taken in that direction; and

(d) the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) Yes, Sir.

(b) to (d) The functioning of the Institute is reviewed from time to time by verious statutory and other committees. Suggestions made by these committees are incorporated to the best possible extent.

## Harm caused by unrecognised Medical Institutions

3488. SHRI JOY NADUKKARA: Will the Minister of HEALTH AND FAMILY WELFARE be plased to state:

(a) whether Government are aware that some para-medical courses in many States are being conducted with necessary approval and the students passing out of these institutions are not getting recognition and are not eligible to apply for jobs under Government services;

(b) whether these institutions having no recognition are collecting huge fees and donations from the students on the pretext that theirs is a recognised institution; and

(c) if so, whether Government will take staps against the persons running such institutions?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI): (a) to (c) At present there is no statutory body at Central level to regulate the standards of para-medical courses. The paramedical course; in the States are regulated by the concerned State authorities.

The standards for Nursing and Pharmacy courses are determined by regulations framed under the Pharmacy Act, 1948 and the Indian Nursing Council Act, 1947.

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## World Bank response to National T.B, Control Programme

3489. SHRI S. MUTHU MANI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government have submitted any proposal to World Bank